

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/MP/2014

Coram:

Shri Gireesh B.Pradhan, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Date of Hearing: 26.2.2015

Date of Order: 09.3.2015

In the matter of

Petition seeking direction to declare additional transfer capability to the extent of upto 350 MW in the ER-SR corridor arising out of injection of GRIDCO power in south Odisha in ER and direct POSOCO to permit of open access in ER-SR corridor for additional transfer capacity by the constituents of Southern Region for the period from February 2014 to onwards.

And

In the matter of

Tamil Nadu Generation and Distribution Corporation Ltd.

144, Anna Salai, Chennai-600 002

Tamil Nadu.

Petitioner

Vs.

1. Power Grid Corporation of India Ltd.

Saudamini,, Plot No. 2, Sector-29,

Gurgaon 122 001

2. Southern Regional Load Despatch Centre

29, Race Course Cross Road,

Bangalore-560 009

3. National Load Despatch Centre

B-9, Qutab Institutional Area,

Katwaria Sarai, New Delhi-110 066

4. Southern Regional Power Committee

No. 29, Race Course Cross Road,

Bangalore-560 009.



5. Eastern Regional Power Committee
Golf Club Road, Tollygunje, Kolkata-700 033

6. Grid Corporation of Orissa Ltd.
Janpath, Bhubaneswar-751 022, Odisha

7. NTPC Vidyut Vypar Nigam Limited
7th Floor, Core-6, Scope Complex,
Lodhi Road, New Delhi-110 003.

8. Kerala State Electricity Board Limited
Vidyut Bhavan, Pattom,
Thiruvananthapuram-695 004

....Respondents

Parties Present:

Shri S. Vallinayagam, Advocate for the petitioner
Shri V.Suresh, SRLDC

ORDER

The petitioner, Tamil Nadu Generation and Distribution Corporation has filed the present petition seeking directions to Southern Regional Load Despatch Centre and National Load Despatch Centre to declare additional transfer capability to the extent of upto 350 MW in the Eastern Region -Southern Region corridor arising out of injection of GRIDCO power in South Odisha in Eastern Region and direct National Load Despatch Centre to permit a open access in Eastern Region -Southern Region corridor for additional transfer capacity by the constituents of Southern Region for the period from February 2014 onward. The petitioner has made the following prayers:

“(a) This Hon`ble Commission may be pleased to issue necessary direction to Respondent Nos. 2 and 3 to declare additional transmission capacity between ER-SR by keeping the injection point as was done during the periods between September, 2012 to July, 2013;

(b) This Hon`ble Commission may be pleased to direct to declare the ATC, TTC and RM strictly as per the procedure specified by the Hon`ble Commission vide the notification No. L-1(3)/2009-CERC dated 31st December, 2009;

(c) This Hon`ble Commission may be pleased to issue necessary directions to re-allocate the URS in accordance with the order dated 11th January, 2010 in Petition No. 134/2009;

(d) This Hon`ble Commission may be pleased to direct Respondents No. 2 and 3 to transfer additional power to SR region through 230 kV Talcher-Kolar HVDC line considering the fact, the power is transferred by displacement method.

(e) This Hon`ble Commission may be pleased to pass such other orders as deemed fit and appropriate and thus render justice.”

2. The petition was listed for hearing on admission after notice to the petitioner.

3. During the course of hearing, learned counsel for the petitioner submitted that the petitioner had participated in the tender invited by GRIDCO through NTPC Vidyut Vypar Nigam Limited for purchase of 200 MW power on firm basis for the period from July 2013 to November 2014. Since the said period i.e. July 2013 to November 2014 has already expired, the prayers in the petition have become infructuous. Accordingly, learned counsel requested that the petition be disposed.

4. In view of the submission of the learned counsel for the petitioner, the petition is disposed of as infructuous.

Sd/-

(A.S.Bakshi)
Member

sd/-

(A.K.Singhal)
Member

sd/-

(Gireesh B.Pradhan)
Chairperson